

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 204 OF 2016 &
IA NO. 195 OF 2019

Dated: 8th February, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matters of:

Aravali Power Company Pvt. Ltd.

.... Appellant(s)

Versus

Haryana Power Purchase Centre & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. M.G. Ramachandran
Ms. Ranjitha Ramachandran
Ms. Poorva Saigal
Mr. Shubham Arya
Mr. Pulkit Agrwal

Counsel for the Respondent(s) : Ms. Vasudha Sen
Ms. Chaitanya Mathur for R-2

Mr. R.B. Sharma for R-3

Mr. Sethu Ramalingam for R-5

ORDER

Issue notice on IA No. 195 of 2019, filed by the Appellant for amendments, to the Respondents returnable on 11.03.2019.

The learned counsel appearing for the Respondent Nos. 2, 3 and 5 accept notice on IA No. 195 of 2019 and pray for two weeks time to file their reply to the same.

The counsel for the Respondent Nos. 2, 3 and 5 are permitted to file their reply to the IA No. 195 of 2019 on or before 22.02.2019, after duly serving copy to the counsel for the Appellant.

List the matter for hearing on **11.03.2019**, as agreed by the learned counsel for the Appellant and the appearing Respondents.

(Ravindra Kumar Verma)
Technical Member

vt/js

(Justice N.K. Patil)
Judicial Member